

C.A.No. 8561 OF 1997
PART-HEARD
ITEM No.101

Court No. 9

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 8561 of 1997

HOWRAH MUNICIPAL CORPN. & ORS.

Appellant (s)

VERSUS

GANGES ROPE CO. LTD. & ORS.

Respondent (s)

(With appln.(s) for permission to submit addl. documents and office report)

Date : 19/11/2003 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant (s)Mr. Tapas Ray,Sr.Adv.
Dr. Rajeev B. Masodkar,Adv.
Mr. L.C. Agrawala,Adv.

For Respondent (s)Mr. Shanti Bhushan,Sr.Adv.
Mr. Sunil Kumar Jain,Adv.
Mr. Manish Kumar,Adv.
Mr. Ansar Ahmed Chaudhary,Adv.
Mr. S. Borthakur,Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Shanti Bhushan, learned senior counsel, resumed his arguments at 10.35 a.m. and concluded at 12.35 p.m. Mr. Tapas Ray, learned senior counsel, thereafter rejoins and concluded at 12.55 p.m.

Hearing concluded.

Judgement reserved.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master